

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram:
Shri R.Krishnamoorthy, Member**

Petition No. 32/2006

In the matter of

Recovery of energy charges for the energy supplied during the period 1.1.2000 to 30.6.2001-adjudication of disputes.

And in the matter of

NTPC Limited, New Delhi

...

Petitioner

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
3. Delhi Transco Limited, New Delhi
4. Haryana Vidyut Prasaran Nigam Limited, Panchkula
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Power Development Deptt., Govt. of Jammu & Kashmir, Srinagar
8. Power Deptt., Union Territory of Chandigarh, Chandigarh
9. Northern Regional Load Despatch Centre, New Delhi
10. Northern Regional Electricity Board, New Delhi

Respondents

ORDER

In the order dated 31.10.2006, the Commission had constituted a Bench with Shri Bhanu Bhushan, Member to conduct further proceedings and make suitable recommendations to the Commission for its consideration and appropriate decision on the dispute raised. Shri Bhanu Bhushan, Member, has submitted his recommendations to the Commission by his order dated 25.7.2007. We direct that a copy of the said order dated 25.7.2007 be sent to the petitioner and the respondents, with a further direction that they may file their views/comments on the recommendations contained in the said order latest by 31.8.2007.

2. List this petition on 11.9.2007 for further directions.

Sd-
(R.KRISHNAMOORTHY)
MEMBER

New Delhi, dated 26th July 2007